

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 412 of 2014

Binay Kumar Mahto ... Petitioner  
Versus  
The Central Bureau of Investigation, Ranchi & Ors.  
... Opposite Parties

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Mahesh Tewari, Adv.

**14/09.07.2020** Heard learned counsel for the petitioner through Video Conferencing.

Perusal of the record reveals that notice has not been issued to opposite party nos. 2 to 4.

Let notice be issued to Opposite Party nos. 2 to 4. The petitioner is directed to file requisites of notice through both processes i.e. under registered post with A/D as well as through ordinary process within two weeks, failing which, this criminal revision shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued on opposite party nos. 2 to 4.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-